

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.4404/2018

This the 30th day of November, 2018

Hon'ble Mr. A.K. Bishnoi, Member (A)

Shri Jokhoo Ram, DGM Gr.'A'
(Aged about 59 years & 7 months)
S/o Shri Bujhawan Ram
Resident of Flat No.312, DDA Flats,
Mansarovar Park, Shahdara
New Delhi-110032. Applicant

(By Advocate: Shri A.K.Kaushik)

Versus

1. Mahanagar Telephone Nigam Limited
Through its Chairman & Managing Director
MTNL Corporate Office
Mahanagar Door Sanchar Sadan
9, C.G.O. Complex, Lodhi Road
New Delhi-110003.
2. The Executive Director
Mahanagar Telephone Nigam Limited,
K.L. Bhawan, Janpath
New Delhi-110001.
3. The General Manager(Finance)
Mahanagar Telephone Nigam Limited,
MTNL Corporate Office
Mahanagar Door Saanchar Lodhi Road
New Delhi-110003.
4. The Accounts Officer (P&A) CO
Mahanagar Telephone Nigam Limited,
Corporate Office,
Mahanagar Door Sanchar Sadan

9, C.G.O. Complex,
Lodhi Road
New Delhi-11000.

.... Respondents

Order (Oral)

Heard learned counsel for the applicant. It is submitted that the applicant is working as Deputy General Manager, Technical and Planning, in the Office of General Manager (Tech. & Planning), MTNL. The respondents vide their impugned order dated 24.09.2018 have stated that due to over payment, the applicant is required to deposit the excess amount of Rs.6,67,495/-. The applicant has made representations against this order on 24.09.2018 and 14.11.2018. The respondents have not disposed of the representation and have started recovery from his monthly salary.

2. In the circumstances, the OA is disposed of at the admission stage itself with a direction to the respondents to consider the representation of the applicant through a self contained speaking order within a period of 60 days from the date of receipt of a certified copy of this order. No order as to costs.

Issue Dasti.

(A.K. Bishnoi)
Member(A)